

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.107 - CP(IB)/60(AHM)2021
Item No.108 – IA 817(AHM) of 2021

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Pravin Kumar Tayal
(Personal Guarantor)

.....Respondent

Order delivered on 12/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : None

For the Respondent : None

ORDER

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 20.07.2023.

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)